

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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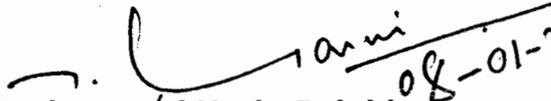
NOTIFICATION

No: 1383

Dated: 08/1/2019

It is hereby notified that Shri Mubark Singh S/O Sh. Rattan Singh R/O A-15 Dream Land Society, Sector-1A Trikuta Nagar, Jammu on being appointed as Chairperson of Child Welfare Committee of District Samba under Juvenile Justice (Care and Protection of Children) Act 2013 has surrendered his Enrolment Certificate, as an Advocate, vide his application dated 03.01.2019. Therefore, his Enrolment Certificate bearing Enrolment No.JK-411/17 dated 02.08.2017 is kept in abeyance.

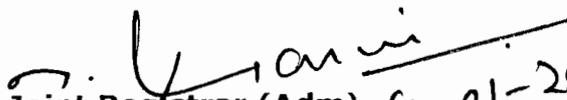
By Order.


(Mohammad Yasin Beigh)
Joint Registrar (Adm) 08-01-2019

No: 51339-50/CP Dated: 08/1/2019

Copy to the: -

- 1-2. Registrar Judicial, High Court Wing Jammu/Srinagar.
- 3-4. Principal District & Sessions Kathua/Jammu.
5. Secretary, Bar Council of India, New Delhi.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- 7-8. President Bar Association J&K High Court Jammu/Srinagar.
- 9-10. President District Bar Association Kathua/ Jammu.
- ✓ 11. Incharge NIC, High Court of J&K, Jammu for uploading on the website.
12. Shri Mubark Singh S/O Sh. Rattan Singh R/O A-15 Dream Land Society, Sector-1A Trikuta Nagar, Jammu
.....for information.


Joint Registrar (Adm) 08-01-2019